

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 231 of 2016 in Appeal No. 281 of 2015

Dated : **5th May, 2016**

Present : **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:-

The Tata Power Delhi Distribution Ltd.

.... Appellant(s)

Versus

Delhi Electricity Regulatory Commission & Ors.

..... Respondent(s)

Counsel for the Appellant(s) : Mr. Vishal Anand, Mr. Anupam Verma,
Mr. Rahul Kinra, Mr. Anurag Bansal, Rep., TPDDL

Counsel for the Respondent(s) : Mr. Nikhil Nayyar,
Mr. Dhananjay Baijal for R-1
Mr. H.S. Phoolka, Sr. Adv.
Mr. Siddharth Nagpal,
Mr. P. Narayanan for R-3
Mr. Matrugupta Mishra,
Mr. Nimesh Jha for DVG Association

ORDER

Learned counsels for the rival parties have pointed out the urgency in the matter. We have gone through the Order sheet of this appeal and we also find this matter to be listed on urgent hearing since the pension etc. of the retired employees is involved in this matter.

The Learned counsel for the Appellant, on our queries, states that, only one issue is involved in this appeal and he requires maximum 2 hours for arguments in this appeal. All the Respondents, collectively state that, they will take maximum 1 or 2 hours in this matter. On different dates, a lot of time has been consumed on every date of hearing the Interim Applications and passing Interim Orders. The interest of the justice demand that, instead of consuming a lot of time unnecessarily on every date, the appeal should be heard on merits and decided expeditiously.

11th May, 2016, is being fixed as per consent and convenience of learned counsel for both the parties.

The Interim Order, if any, in force, is to be continued, till the disposal of this appeal.

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member